

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 581/97

Date of Order: 7.5.97

BETWEEN :

Ch.Bhagyavathi

.. Applicant.

AND

1. Union of India, rep. by Secretary,  
to Govt., Ministry of Railways,  
Govt. of India, New Delhi.
2. Divisional Railway Manager,  
Divisional Office, S.C.Rly.,  
Vijayawada.

.. Respondents.

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Counsel for the Applicant

.. Mr. SVR.Subrahmanyam

Counsel for the Respondents

.. Mr. V.Bhimanna

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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None for the Applicant. Heard Mr.V.Bhimanna, learned  
standing counsel for the respondents.

2. As I feel this case has to be looked into by the General  
Manager in view of the rejection by the lower authorities I am  
disposing of this case even though the learned counsel for the  
applicant is not present. This quick disposal is meant to  
enable the applicant to get the justice at the hands of the  
general manager <sup>if</sup> she is eligible to get any relief.



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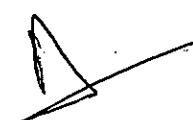
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2. The applicant in this OA is the wife of one Sri Ch. Veeraswamy who died on 5.1.91 while working as Head Travelling Ticket Examiner in Vijayawada division, SC Railway. He had left behind him his widow, the applicant herein, 2 sons and 2 daughters. The eldest daughter was married and other 2 daughters are unmarried at the time of the death of the late employee. It is stated that the elder son is separated from ~~even while~~ the family ~~during~~ her husband was alive. The second son for whom the applicant requests for compassionate ground appointment is in the midst of his studies.

3. It is stated in her representation dt. 4.11.93 addressed to R-2 that she is in indigent circumstances requiring compassionate ground appointment to her son. She was informed by letter No. B/P.Con/563/80/95/III, dt. 4.7.95 (A-4) to submit particulars of the deceased employee on proforma enclosed to that letter to take further action. The details of the candidate for whom the compassionate ground appointment was sought for is also to be produced. She was informed by the impugned letter No. B/P.Con.563/80/95, dt. 13.8.96 (A-1) that her representation for providing compassionate ground appointment ~~through~~ Ch. Parvatheesam has been examined by the competent authority and the case is not conceded for appointment on compassionate grounds.

4. This OA is filed for setting aside the impugned proceedings dt. 13.8.96 as improper and unjust and for a consequential second direction to the respondents to appoint her/son on compassionate grounds in a suitable capacity commensurate with his qualification.

5. As can be seen from the enclosures to this OA the impugned order was issued by R-2. Hence I feel that she has an opportunity to approach the General Manager for compassionate

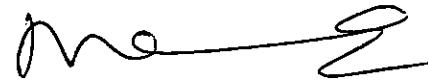


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ground appointment. In view of that the applicant may now within a month from today submit a detailed representation to the General Manager, S.C.Railway for compassionate ground appointment to her second son. If such an application is received within the stipulated period the General Manager will dispose of the same in accordance with the law taking all the relevant points into consideration. If the General Manager decides to reject her case then he should inform her suitably by a speaking order indicating the reasons for rejection.

6. The OA is ordered at the admission stage itself.

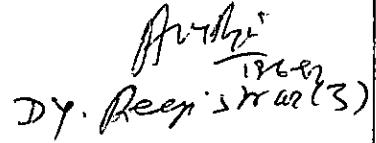
No costs.



( R. RANGARAJAN )  
Member (Admn.)

Dated: 7th May, 1997

( Dictated in Open Court )



D.Y. Deepak  
1997  
1997

sd

3.4.5.1

## Copy to:

1. The Secretary to Govt., Min. of Railways,  
Govt. of India, New Delhi.
2. Divisional Railway Manager, Divisional Office,  
South Central Railay, Vijayawada.
3. One copy to Mr.S.V.R.Subrahmanyam, Advocate  
CAT, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT,Hyderabad.
5. One copy to B.R(AO, CAT, Hyderabad.
6. One duplicate copy.

7. One copy to General Manager, <sup>senly</sup> <sup>sec (ad)</sup>  
(A/c of Mysore)

YLKR

*26/7/97*  
TYPED BY  
COMPARED BY

checked BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD.

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR: M  
(J)

DATED:

7/5/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in  
D.A. NO.

581/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

